

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 118**  
**(IB)-887(PB)/2019**

**IN THE MATTER OF:**

Central Transport Corporation of India

.... Applicant/petitioner

Vs.

Metenere Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 10.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/petitioner: Mr. Manoj Kumar, Ms. Kalpana Sharma, Advs.

For the Respondent Mr. Arvind Kr. Gupta, Ms. Purti Marwaha & Ms. Henna George, Advocates

**ORDER**

Notice of the petition.

Mr. Gupta, learned counsel for the corporate debtor accepts notice. A copy of the paper book shall be handed over to him during the course of the day.

Reply be filed within ten days with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 29.04.2019.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**